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O, A. 887/89



15/2/95

Hom.Mr. S.Das Gupta, A.M. Hom.Mr. T.L. Verma, J.M.

None for the applicant. On the earlier occasions also none appeared on behalfo of the applicant. The matter pertains to the quantum of subsistence allowance. The applicant was suspended. e.f. 22.1.1989 thereafter six years have elapsed and it is seen from the averments that inquiry report has also been submitted in the memorimeantime. It appears that the applicant has lost his interest by now and that is why none has appearing on his behalf. The application is, dismissed therefore, dismissed in default of the applicant and for none prosecution.

L.M.

A.M.

/m.m./